

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.20
CP(IB) No. 40/Chd/HP/2021
Under Section 9 of IBC, 2016.**

In the matter of:-

Micro Laminations Pvt. Ltd.

..... Petitioner-Operational Creditor
Versus

AG Appliances Pvt. Ltd.

...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Vishav Bharti Gupta, Advocate for the petitioner.

It is submitted by learned counsel for the petitioner that the present petition has become infructuous as another CP against the same corporate debtor bearing **CP(IB) No. 223/Chd/HP/2020; Smt. Kanika Dandona Vs. AG Appliances Private Limited** has already been admitted by this Hon'ble Tribunal vide judgment dated 18.06.2021 and the petitioner has already filed its claim before the Resolution Professional.

Keeping in view the statement made by learned counsel for the petitioner, the instant petition i.e. CP(IB) No. 40/Chd/HP/2021 is disposed of as infructuous.

Sd/-

Sd/-

**(Subrata Kumar Dash)
Member (Technical)**

**(Harnam Singh Thakur)
Member (Judicial)**

December 15, 2021
HM